

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 158/MP/2022**

**Coram:**

**Shri I.S. Jha, Member**

**Shri Arun Goyal, Member**

**Shri P.K. Singh, Member**

**Date of Order: 14<sup>th</sup> December, 2022**

**In the matter of**

Petition under Section 79 of the Electricity Act, 2003 seeking execution/implementation of the Order dated 22.10.2021 passed by this Hon'ble Commission in Petition No. 174/MP/2020 and initiation of proceedings under Section 142 of the Electricity Act, 2003 against Maharashtra State Electricity Distribution Company Limited and Tamil Nadu Generation and Distribution Corporation Limited in relation thereto.

**And**

**In the matter of**

GMR Warora Energy Limited,  
701/704, 7<sup>th</sup> Floor, Naman Centre,  
A-Wing, Bandra Kurla Complex,  
Bandra, Mumbai-400051

**....Petitioner**

**V/s**

1. Maharashtra State Electricity Distribution Company Limited,  
Fifth Floor, Prakashgadh,  
Plot No. G-9, Anant Kanekar Marg,  
Bandra (East), Mumbai-400051,

2. Tamil Nadu Generation and Distribution Corporation Limited,  
6<sup>th</sup> Floor, Eastern Wing,  
TANGEDCO 144, Anna Salai,  
Chennai-600002.

3. GMR Energy Trading Limited,  
25/1, Skip House, Museum Road,  
Bangalore-560025, Karnataka,

**Parties present:**

Shri Vishrov Mukherjee, Advocate, GMR

Shri Girik Bhalla, Advocate, GMR

Miss Priyanka Vyas, GMR

Shri Anup Jain, Advocate MSEDCL  
Mis Anush Nagarajan, Advocate, TANGEDCO

**ORDER**

The Petitioner, GMR Warora Energy Limited, has filed the present Petition with the following prayers:

*“(a) Direct execution/implementation of Order of this Hon’ble Commission dated 22.10.2021 in Petition 174/MP/2020.*

*(b) Direct MSEDCL to pay GWEL Rs. 11.56 Crore comprising principal amount of Rs. 10.12 Crore (for period April 2019 to December 2021), carrying cost of Rs. 1.04 Crore and LPS amounting to Rs. 0.41 Crore (calculated till 31.03.2022);*

*(c) Direct TANGEDCO to pay GWEL Rs. 8.68 Crore comprising principal amount of Rs. 7.62 Crore (for period April 2019 to December 2021), carrying cost of Rs. 0.79 Crore and LPS amounting to Rs. 0.26 Crores (calculated till 31.03.2022)*

*(d) Direct Respondents No. 1 and 2 to make payment of such LPS amount, for the period beyond 31.03.2022 till the date of actual payment;*

*(e) Direct Respondents No. 1 and 2 to timely make payment of all future invoices raised by GWEL regarding compensation for transportation of fly ash;*

*(f) Pass an order for attachment of bank account of Respondents No. 1 and 2 or any other suitable measure/directions to ensure compliance and implementation of this Commission’s 174/MP/2020 Order;*

*(g) Initiate proceedings under Section 142 of the Electricity Act against Respondents No. 1 and 2 for failure to comply with the directions of this Hon’ble Commission; and*

*(h) Pass any such further order as this Hon’ble Commission may deem necessary in the interest of justice.”*

2. During the course of hearing, the learned counsel for the Petitioner sought permission to withdraw the present Petition with liberty to file fresh Petition, if required.

3. Learned counsel for MSEDCL submitted that MSEDCL has made adhoc payment subject to reconciliation and he has no objection for withdrawal of the instant Petition.

4. In view of the submissions of the learned counsels of the Petitioner and the Respondent, MSEDCL. the Petitioner is permitted to withdraw this Petition.

5. Accordingly, the Petition No. 158/MP/2022 is disposed of as withdrawn.

**Sd/-**  
**(P.K. Singh)**  
**Member**

**sd/-**  
**(Arun Goyal)**  
**Member**

**sd/-**  
**(I.S. Jha)**  
**Member**